

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.70 of 2020 [SZ]

IN THE MATTER OF

Tribunal on its own SUO MOTO based on the News item in The New Indian Express, Chennai edition dated 16.05.2020, "Ammonia leak from Madras Fertilizers Limited Worries residents, in Chennai's Manali

...Applicant

-Vs-

Union of India, rep. by its Environment and Forests and Climate Change, New Delhi and others

...Respondents

Compliance Status as on February 16, 2022 filed by 9th Respondent.

M. Balaraman
RK BALMURUGAN, B.Sc., B.L.L.,
Additional Manager - Legal,
Madras Fertilizers Limited,
Manali, Chennai - 600 030.

Compliance status and Affidavit as on February 16, 2022 to the directions issued by TNPCB

Sl. No.	TNPCB Directions dt 20.05.2020	Remarks by TNPCBdt 19.08.2021	MFL's Status as on 16.02.2022
(i)	To restart the unit only after installation of at least two ammonia sensors at the rear end of the unit towards the village direction where complaint received.	Complied. The unit has installed Eleven Ammonia Sensors within the unit premises in all directions to measure the real time value of ammonia in the ambient air.	Complied.
(ii)	To restart the unit only after obtaining approval of updated safety audit report containing the information specified in Schedule-8 from the competent authority notified in Schedule-5 as per the rule 10 of the Manufacture, Storage and Import of Hazardous Chemical Rules 1989 as amended.	Complied. The unit has furnished the safety auditor report.	Complied.
(iii)	The unit shall comply with the directions issued vide Proc. Dated 12.05.2020.		
1.	The unit shall operate and maintain the sewage treatment plant (CETP) as stated by the unit) components efficiently and continuously so as to achieve the treated sewage standards prescribed by the board consistently and ensure that the treated sewage is completely utilized for gardening within the unit premises without any stagnation.	Complied. The unit has operating and maintaining the sewage treatment plant (CETP) as stated by the unit) components continuously so as to achieve the treated sewage standards prescribed by the Board. The treated sewage is completely utilized for gardening within the unit premises without any stagnation.	Complied.


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2.	<p>The unit shall provide RO plant for the entire quantity of trade effluent generated from cooling tower as Cooling Water Blow Down (4800KLD), Boiler Blow Down (30KLD) and DM plant regeneration (300KLD) as reported which is one of the CEPI long term action plan.</p>	<p>Not Completed. Installation of RO plant is under progress. The unit is having three RO systems for treatment of secondary treated sewage procured from Kodungaiyur STP. At present, the unit is partially procuring. Tertiary Treated RO permeate (TTRO water) from kodungaiyurSTP, so one RO system (line A) is in standby, this line A is presently used to treat above said waste water generated from the unit until commencement of newdedicated RO plant. The Unit committed to comply by December 2021.</p>	<p>Job completed. Details: One of the existing RO stream already has been dedicated to treat CWBD. New Plant:Proposed RO plant for Cooling water Blow Down Treatment equipment erection civil work and equipment installation has been completed. Installation of instruments and Misc. commissioning activities are in progress.Expected trial run by April 2022 (Annexure 1- Photos)</p>
3.	<p>The unit shall ensure zero liquid discharge of trade effluent, thereby no discharge of untreated/treated trade effluent on land or into any water bodies either inside or outside the premises at any point of time.</p>	<p>Not Completed. The entire storm water channels are filled with process leakage water leading to old lagoon and the same shall be collected and pumped to ETP. The unit has provided collection tank for collection of process leakage water leading to old lagoon, whereas the unit is yet to provide pipeline for conveying the same for treatment and recycling.</p>	<p>Job completed. Steam condensate and steam leakages are being attended as and when it occurs and not connected to storm water drain. Dedicated lines erected to divert steam condensate to CT basin and process water back to the system(Annexure-2, photos). Details: Gutters have been constructed inside the plants to be used as storm water drain and under normal operating conditions no water will be discharged to the ground.</p>
4.	<p>The unit shall connect all EMFMs provided to Care Air Centre, TNPCB and CPCB.</p>	<p>Not Completed. The unit committed to comply by December 2021.</p>	<p>90% of Job completed. Installation is being carried out by the vendor, M/s Lab Tech. EMFM meters have been fixed at 11 locations. Expected to be completed by February 2022 (Annexure 3).</p>


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5.	The unit shall stop the discharge of underground pipe line leakages (Fire water) into old SEP's (lagoons) and to plant green belt by planting native & local specific species immediately.	<p>Not Complied. The entire storm water channels are filled with process leakage water leading to old lagoon and the same shall be collected and pumped to ETP. The unit has provided collection tank for collection of process leakage water leading to old lagoon, whereas the unit is yet to provide pipeline for conveying the same for treatment and recycling.</p>	<p>Complied. Steam condensate and steam leakages are being attended as and when it occurs and not connected to storm water drain. Dedicated lines erected to divert steam condensate to CT basin and process water back to the system. Gutters have been constructed inside the plants to be used as storm water drain and under normal operating conditions no water will be discharged to the ground. It is informed that underground pipe line leaks were already attended(Annexure 2).</p>
6.	The unit shall replace the furnace oil usage with LNG for the boilers of capacity 55T/Hr each before June 2020, as reported.	<p>Not Complied. The unit committed to comply by February 2022.</p>	<p>Job in progress. Details: AOW issued on June 16, 2021 to M/s Thermax, Pune. Material supply and Installation period is 8 months.Pre installation activities have started. There was a delay due to Covid-19 restriction. The entire process is expected to be completed by July 2022 (Annexure 4).</p>
7.	The unit shall apply for renewal of authorisation under the provisions of Hazardous&other wastes (Management, & Tran's boundary Movement) Rules 2016.	<p>Complied. The unit has applied for authorization and processing of application is in progress.</p>	<p>Complied. Hazardous Waste Authorisation issued by TNPCB on 19.11.2021 valid till March 31, 2026.The authorization No is 21HRC8621294(Annexure 5).</p>
8.	In order to prevent the formation and accumulation of toxic gases inside the tanks and to prevent the occurrence of fatal accidents, while cleaning the tanks, adequate ventilation arrangements should be provided in all the concealed tanks located both above and below ground level which are meant for storing/ holding the	<p>Complied. The unit is carrying out cleaning of ETP components through mechanical means.</p>	<p>Complied.</p>



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	effluents, rejects, sludge, permeate water and raw water etc., The sludge accumulated in the ETP components should be cleaned mechanically only and manual cleaning of the sludge should not be carried out under any circumstances.		
9.	The unit shall obtain & furnish certificate of stability from the competent authority as notified in sub rule (3) of rule 12 B of the Tamil Nadu Factories Rules, 1950 for the pollution abatement measures provided in the unit.	Complied. The unit has obtained certificate of stability form the competent authority.	Complied.
10.	The unit shall complete the target of Action taken details are short term and long term action plan in CEPI area as committed by the unit without fail.		

10(I) SHORT TERM ACTION PLAN

Action plan	Completion target	TNPCB remarks	MFL's Status as on 16.02.2022
Feed stock conversion form Naphtha to LNG which will reduce energy consumption of ammonia and urea plants.	August 2019	Complied. Naphtha to LNG implemented.	Complied.
110T/hr ATA and process condensate boiler fuel change from Furnace oil to LNG.	August 2019	Complied. Fuel replaced with LNG.	Complied.
Construction of a sump to recover all the water let out into the gutter which will be pumped to the cooling water blow down treatment plant where it will be treated and used for cooling water makeup.	December 2019	Not Complied. The entire storm water channels are filled with process leakage water leading to old lagoon and the same shall be collected and pumped to ETP. The unit has provided collection tank for collection of process leakage water leading	Complied (Annexure 6). As directed by TNPCB, Gutter water recovery sump with a capacity of 100KL was constructed and is in use since December, 2019 to recover water from gutter and send it back to CWBD Plant and to avoid water going to lagoon. Later on, all the

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		<p>to old lagoon, whereas the unit is yet to provide pipeline for conveying the same for treatment and recycling.</p>	<p>underground water lines leaks were attended during TAR 2020 (May 2020) and was informed to TNPCB.</p> <p>Also, Steam condensate and steam leakages are being attended as and when it occurs and not connected to storm water drain. Steam condensate and process water lined up to CT basin.</p> <p>Gutters have been constructed inside the plants to be used as storm water drain. Hence, under normal operating conditions no water will be discharged to the ground.</p>
<p>Dedicated RO to treat cooling water blow down plant outlet.</p>	<p>June 30, 2020</p>	<p>Not Completed. Installation of RO plant is under progress. The unit is having three RO systems for treatment of secondary treated sewage procured from Kodungaiyur STP. At present, the unit is partially procuring. Tertiary Treated RO permeate (TTRO water) from kodungaiyur STP, so one RO system (line A) is in standby, this line A is presently used to treat above said waste water generated from the unit until commencement of new dedicated RO plant. The Unit committed to comply by</p>	<p>Job completed. Details: One of the existing RO stream has already been dedicated to treat CWBD. New Plant: Proposed RO plant for Cooling water Blow Down Treatment equipment erection civil work and equipment installation has been completed. Installation of instruments and Misc. commissioning activities are in progress. Expected completion April 2022 (Annexure 1).</p>

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		December 2021.	
10(II) LONG TERM ACTION PLAN			
Action plan	Completion target	TNPB Remarks	MFL's Status as on 16.02.2022
Increasing Green Belt area	1 acre to be brought under green belt every year.	Complied. However, the unit is to further develop green belt to attain 40% of the total area as the unit is located in CEPI area.	Complied.
Change of fuel from furnace oil to RLNG for boiler 1 and 2 (55T/hr each)	July 31, 2020	Not Complied. The unit committed to comply by February 2022.	Job is in progress. Details: AOW issued on June 16, 2021 to M/s Thermax, Pune. Material supply and Installation period is 8 months. Pre installation activities have started. There was a delay due to Covid-19 restriction. The entire process is expected to be completed by July 2022 (Annexure 4) .
11. The unit shall continue develop green belt by identifying land through Revenue department and always the native species shall be planted.	Complied. However, the unit is to further develop green belt to attain 40% of the total area as the unit is located in CEPI area.		Complied.
12. The unit shall undertake CSR activities with priority to provide drinking water facility, computer facilities and adequate toilet facilities in girls' schools and colleges to encourage women education especially in rural and semi urban areas.	Complied. The unit has been advised to undertake the CSR activities regularly to the surrounding public.		Complied.
13. The unit shall provide reverse plastic vending machines in	Not Complied. The unit committed to comply by		Job is in progress. Details: Tender Floated on December 22, 2020


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	<p>prominent public places so as to collect waste plastic bottles so as to achieve the target of banning one time use and throw plastics in Tamil Nadu and encourage recycling options.</p>	<p>December 2021.</p>	<p>and PO issued on 21.01.2021 and amended on 03.02.2021 as per Vendor's request. The vendor did not respond in spite of several mails and phone calls. Hence, order was cancelled and fresh procurement action taken. Expected to be completed by March 2022(Annexure 7).</p>
14.	<p>The unit shall operate and maintain the existing air pollution control measures provided to the emission sources efficiently and continuously so as to achieve the Ambient Air Quality/ Stack Emission standards prescribed by the board.</p>	<p>Complied. The unit is operating and maintaining the existing air pollution control measures provided to the emission sources continuously so as to satisfy the Ambient Air Quality / Stack Emission standards prescribed by the Board.</p>	<p>Complied.</p>
15.	<p>The unit shall ensure that the online stack sensors provided for the parameters NH₃ in urea prill tower and HF & PM in NPK train care calibrated regularly & operated and ensure that the output of the sensors are connected to TNPCB & CPCB server all times.</p>	<p>Complied. The unit has provided OCEMS for the emission parameters NH₃ in Urea prill tower and HF & PM in NPK train and maintaining regularly & calibrated periodically to ensure that the output of the sensors are connected to TNPCB & CPCB server at all times.</p>	<p>Complied.</p>
16.	<p>The unit shall re-commission the NPK train A & B only after installation of HF & PM online stack sensors in the stack attached to each train.</p>	<p>NPK train A&B are not in operation at present.</p>	<p>Both NPK train A & B are not in operation.</p>
17.	<p>The unit shall install PM analyser for the common stack attached with process condensate boiler 70T/hr& 110T/hr boiler and PM,</p>	<p>Partially Complied. The unit has installed PM analyser (CEMS) for the common stack attached with process condensate boiler 70T/hr& 110T/hr boiler and connected servers.</p>	<p>Job completed For Process Condensate and 110 ATA boilers stack PM data connected to care air centre and CPCB. For boiler 1 & 2 CEMS analyser, Installation has been completed on 18.08.2021 and tested.</p>


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	<p>SOx&NOx analyser for the common stack attached with boiler 1 & 2 (55T/ hr each) as reported.</p>	<p>Installation of CEMS for the parameters PM, SOx&NOx analyser for the common stack attached with boiler 1 & 2 (55T/hr each) are in progress and committed to comply by August 2021.</p>	<p>Calibration was delayed due to the non-arrival of gas cylinders. Now Calibration completed. Installation and commissioning done. Connectivity being given to TNPCB / CPCB and will be completed within a week(Annexure 8).</p>
18.	<p>The unit shall install 11 Nos. of new ammonia sensors in the ambient air on or before June 2020 as reported as the existing 10 ammonia sensors were not functioning since, 2015 due to Vardha Cyclone.</p>	<p>Complied. The unit has installed 11 Nos. of new ammonia sensors in the ambient air.</p>	<p>Complied.</p>
19.	<p>The unit shall restore the CAAQMS station with the sensor parameters such as PM₁₀, PM_{2.5}, SOx, NOx, CO, NH₃ & O₃ as the one station near North gate is in operation and connected to CAC, Chennai and the remaining four stations were not in operation since 2016 due to Vardha Cyclone.</p>	<p>Partially Complied. One CAAQM station near North gate with the sensors parameters such as PM₁₀, PM_{2.5}, SOx, NOx, CO & O₃ is in operation and connected to CAC, Chennai. Another CAAQM station near ETP in South West direction is made already with all the 6 parameters (PM₁₀, PM_{2.5}, SOx, NOx, CO & O₃) and is working now. Meteorology parameters are also included in this station. Regarding the installation of remaining three new CAAQM stations at i) Near workshop (North East) ii) South gate (South East) and iii) Ammonia watch tower (South West), installation of all the analysers PM₁₀, PM_{2.5}, SOx, NOx, CO, O₃ and NH₃) completed and calibration is in progress by the vendor M/s Environment SA. Communication to</p>	<p>Job completed. All the 5 CAAQM stations are working fine. Data is continuously uploaded to CAC, TNPCB(Annexure 9).</p>

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		TNPCB/CPCB to be established. The unit committed to comply by August 2021.	
20.	The unit shall rectify the roof defects in the temporary Hazardous waste storage shed for the proper storage of hazardous waste till its disposal.	Complied. The unit has rectified the defects in the temporary Hazardous waste storage shed for the proper storage of hazardous waste.	Complied.

Compliance status on recommendations suggested by the committee for not complying with AAQ standards and exceeding the discharge norms of source emission from utility boiler.

SL No.	Committee recommendations	Remarks of the TNPCB	MFL's Status as on 16.02.2022
i)	<i>On-line monitoring at critical emission points shall be installed to provide information about the effect of malfunctions in the process and consequently the process conditions can be corrected.</i>	Partially Complied. The unit has installed PM analyser (CEMS) for the common stack attached with process condensate boiler 70T/hr & 110T/hr boiler and connected CAC, TNPCB & CPCB servers. Installation of CEMS for the parameters PM, SOx&NOx analyser for the common stack attached with boiler 1 & 2 (55T/hr each) are in progress and committed to comply by August 2021.	Job completed For Process Condensate and 110 ATA boilers stack PM data connected to care air centre and CPCB. For boiler 1 & 2 CEMS analyser, Installation has been completed on 18.08.2021 and tested. Calibration was delayed due to the non-arrival of gas cylinders. Now Calibration completed. Installation and commissioning done. Connectivity being given to TNPCB / CPCB and will be completed within a week (Annexure 8).

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ii)	Proper fuel to air combustion ratio should be maintained to keep down the NOx generation in the boiler.	Complied.	Complied.
iii)	All liquid wastes (water in the gutter) should be properly treated and recycled into the process, so that stripping of ammonia from the process water can be minimized.	Complied.	Complied.
iv)	The unit has provided collection tank for process water spillage/ seepage and informed, the collected water is taken back for treatment. But during inspection, it is observed that the spillage water is collected through the storm water drain, so the unit shall provide separate drains for spillage & storm water.	Not Complied. The entire storm water channels are filled with process leakage water leading to old lagoon and the same shall be collected and pumped to ETP. The unit has provided collection tank for collection of process leakage water leading to old lagoon, whereas the unit is yet to provide pipeline for conveying the same for treatment and recycling.	Job completed. As directed by TNPCB, Gutter water recovery sump with a capacity of 100KL was constructed and is in use since December, 2019 to recover water from gutter and send it back to CWBD Plant and to avoid water going to lagoon. Later on, all the underground water lines leaks were attended during TAR 2020 (May 2020) and was informed to TNPCB. Also, Steam condensate and steam leakages are being attended as and when it occurs and not connected to storm water drain. Steam condensate and process water lined up to CT basin. Gutters have been constructed inside the plants to be used as

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			storm water drain. Hence, under normal operating conditions no water will be discharged to the ground(Annexure 2&6).
v)	The unit must take continuous effort on monitoring the plant and carrying out periodical inspection of the valves, gaskets, and pipelines of the ammonia and urea plant to avoid ammonia leakages in the plant.	Complied.	Complied.
vi)	The unit shall revamp the plant equipment and re-design the process to abate the pollution problem.	Not Complied.	Job In Progress. Requested M/s HaldorTopsoe, Process Licensor to study and recommend schemes to reduce pollution abatements. Upon receipt of Final report, the recommendations will be implemented. Final report is expected in another three months.
vii)	As the unit's NPK fertilizer manufacturing buildings and utilities including pipelines are in dilapidated condition and requires complete revamping.	Not Complied.	NPK Manufacturing units A&B are not in use since 2005 and will be demolished in a phased manner.
viii)	The unit shall obtain authorization under the provisions of Hazardous & Other Wastes (Management, &Trans boundary Movement) Rules 2016.	Complied. The unit has applied for authorization and processing of application is in progress.	Job Completed. Details: MFL has renewed Hazardous Waste Authorization issued by TNPCB on 19.11.2021 valid till March 31, 2026. The authorization No is 21HRC8621294(Annexure 5).


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ix)	It was informed that validity of HW Authorization expired on 23.11.2014, since then the spent catalyst generated is stored in the unit premises. The unit shall take necessary action for disposal of spent catalyst.	Complied. The unit is disposing the hazardous waste to the authorized recyclers.	Complied.
x)	The hazardous waste facility should be provided with leak/spill management systems to avoid any accidents that may occur due to spillage.	Complied.	Complied.
xi)	The spacing between the containers can be increased as per the provision given by CPCB.	Complied.	Complied.
xii)	Additional shed can be constructed to store the hazardous waste containers and spent catalyst accumulated in the hazardous waste shed so that storage of these wastes in open space can be avoided.	Complied.	Complied.
xiii)	The waste containers must also be named along with the characteristics of the hazardous waste stored so that the safety protocols can be followed accordingly	Complied.	Complied.


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TNPCC DIRECTIONS dt 20.05.2020 AND ITS STATUS- CONSOLIDATED

SI No.	Remarks by TNPCC	MFL's Status as on 16.02.2022
(i)	Complied	Complied
(ii)	Complied	Complied
(iii) 1	Complied	Complied
2	Not Complied	Complied
3	Not Complied	Complied
4	Not Complied	90% Completed (Expected completion February 2022)
5	Not Complied	Complied
6,7,8,9	Complied	Complied
10 (I) SHORT TERM ACTION PLAN		
Feed stock conversion from Naphtha to LNG	Complied	Complied
110T/hr ATA and process condensate boiler fuel change from Furnace oil to LNG.	Complied	Complied
Construction of a sump to recover all the water let out into the gutter	Not Complied	Complied
Dedicated RO to treat cooling water blow down plant outlet.	Not Complied	Complied
10 (II) LONG TERM ACTION PLAN		
Increasing Green Belt area	Complied	Complied
Change of fuel from furnace oil to RLNG for boiler 1 and 2 (55T/hr each)	Not Complied	Job In Progress (Expected completion July 2022)
11& 12	Complied	Complied
13	Not Complied	Job In Progress (Expected Completion March 2022)
14,15, 16	Complied	Complied
17	Partially Complied	Complied
18, 19, 20	Complied	Complied
Out of 28 directions from TNPCC, 25 Nos are completed and 3 Nos are in progress and will be completed by July 2022.		


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Compliance status on recommendations suggested by the committee for not complying with AAQ standards and exceeding the discharge norms of source emission from utility boiler.

Committee recommendations	Remarks of the TNPCB	MFL's Status as on 16.02.2022
i	Partially Complied	Complied
ii	Complied	Complied
iii	Complied	Complied
iv	Not Complied	Complied
v	Complied	Complied
vi	Not Complied	Job in progress
vii	Not Complied	Complied
viii	Complied	Complied
ix	Complied	Complied
x	Complied	Complied
xi	Complied	Complied
xii	Complied	Complied
xiii	Complied	Complied
Out of 13 recommendations, 11 Nos completed and 2 Nos are in progress and will be completed by July 2022		

Directions	Total	Completed	In Progress
TNPCB	28	25	3
Joint Committee	13	11	2
	41	36	5 (Expected to be completed by July 2022)

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I respectfully submit that TNPCB has submitted a proposal of environmental compensation assessed for the period from 18.11.2020 to 28.03.2021 stating that all the CAAQMS were not in line and CEMS were not installed in common stack of Boilers with a capacity of 55 Tons/hr.

I respectfully submit that in view of the above, we are furnishing our clarifications as detailed as follows :

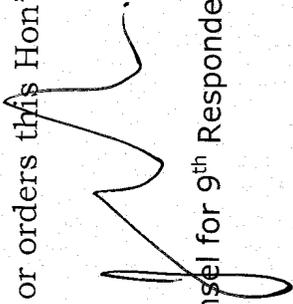
1. I respectfully submit that MFL has taken all the possible steps to comply with the directions of TNPCB and Joint Committee. MFL has complied 35/40 directions and the remaining 5 directions are also in progress and expected to be completed by July 2022.
2. I respectfully submit that though CAAQMS were not functioning fully during the said non-compliance period (18.11.2020 to 28.03.2021), the manual analysis were taken up for the same period (18.11.2020 to 28.03.2021) which shows that the norms were met (**Annexure 10**).
3. Similarly, though CEMS was not in place in Utility Boiler, the emission levels were classically monitored periodically. Emission Survey by external MoEF approved agency taken up for the period (18.11.2020 to 28.03.2021) was also within TNPCB norms (**Annexure 11**).
4. From the above, it evident that though on line system were not in line fully, all the parameters were kept under control thru manual records prepared by the third party external agency. It is also clear that none of the parameters exceeded the norms and there is no detrimental impact to the environment.
5. It is pertinent to mention here that we have already made a payment of Rs 1 Crore towards interim compensation charges with a protest on Feb 17, 2020 (**Annexure 12**)
6. It is noteworthy to mention here that MFL has taken continuous efforts and spent about 5 Crores since 2018 towards implementing various directives of TNPCB either new installations or restoration of the existing ones amidst huge financial crisis and administrative constraints.
7. MFL always strives to comply with all the directions from TNPCB and we assure that we will take all steps to protect and preserve the Environment according to the Law of this Land.



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8. I respectfully submit that the Company is willing to take additional precautionary measures, if any suggested. The stoppage of production will not in the best interest of the farmers and the Respondent Company.

For the reasons stated above it is prayed that this Hon'ble Tribunal be pleased to take the above submissions on record and permit the 9th Respondent to continue with its manufacturing activity and to pass such further or other order or orders this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and render justice.


Counsel for 9th Respondent

VERIFICATION


9th Respondent
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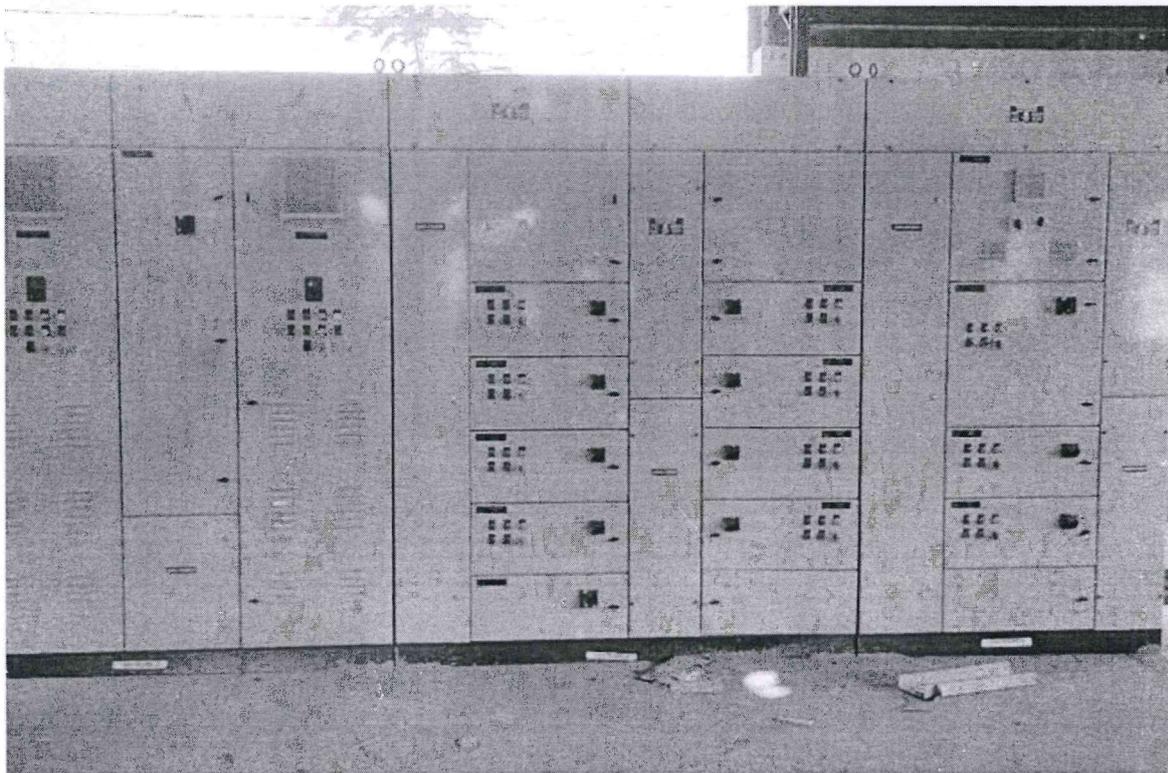
I, R.K.Balamurugan S/o R.Kamaraj, Additional Manager-Legal, Madras Fertilizers Ltd., the 9th Respondent, do hereby verify that what is stated in Paragraphs of the Compliance report are true to the best of my knowledge, information and belief and I have not suppressed any material facts.

Verified at Chennai, this the 18th day of February , 2022.


9th Respondent

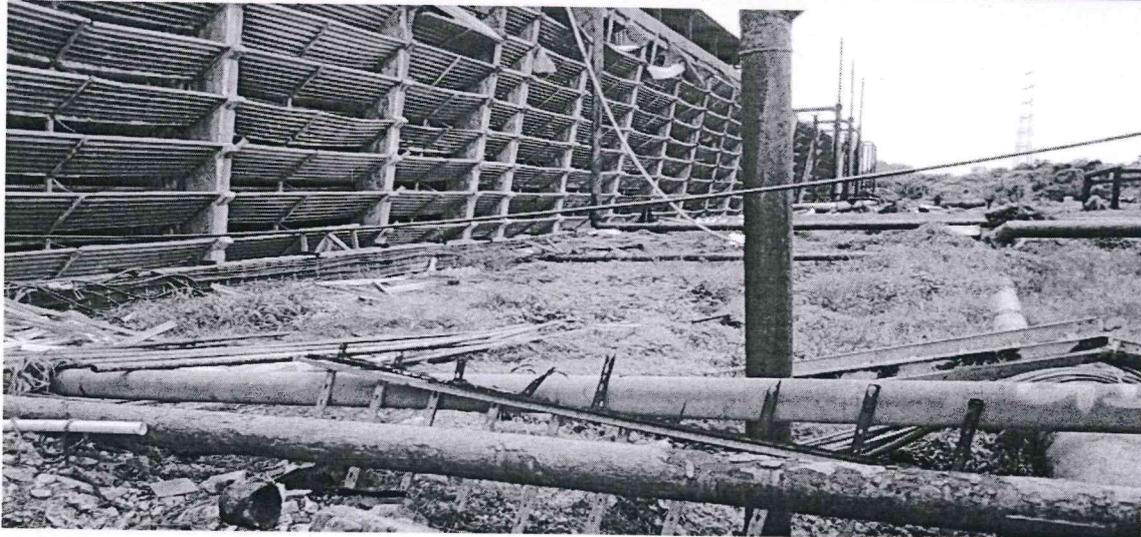
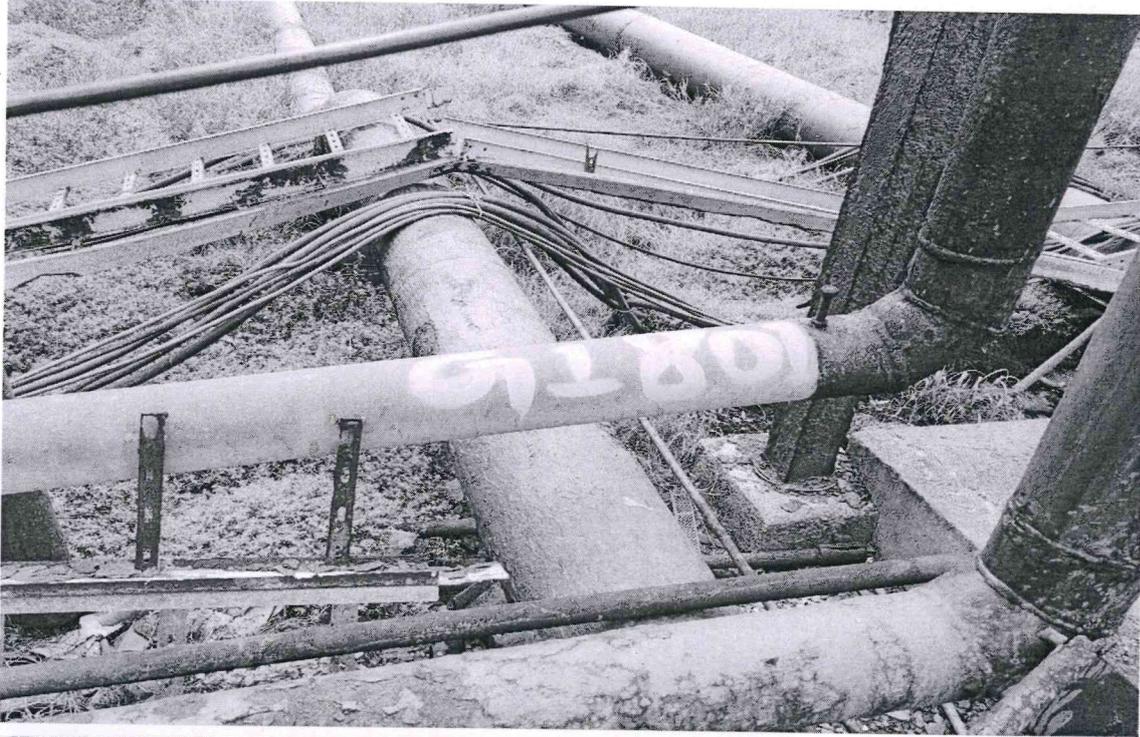
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Photos of Dedicated RO installation

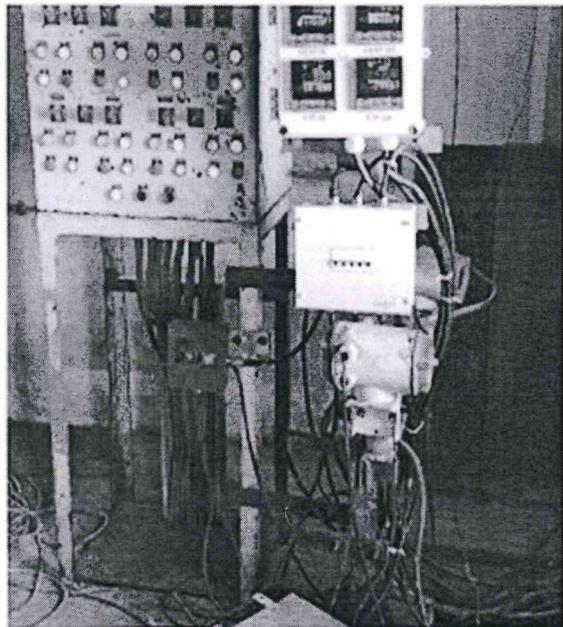
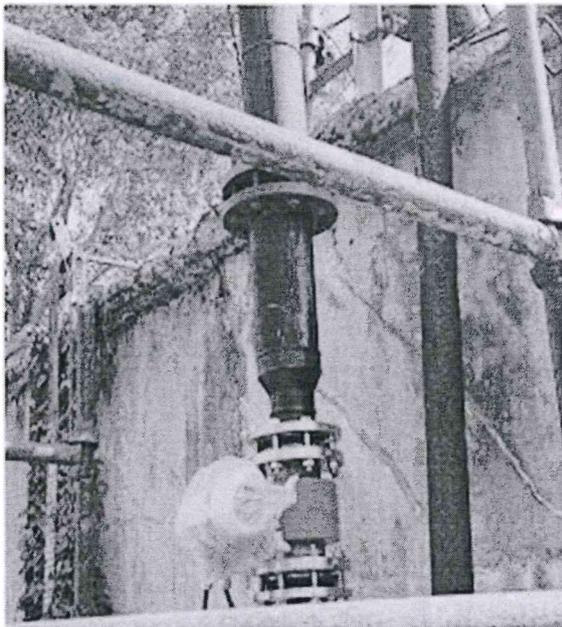
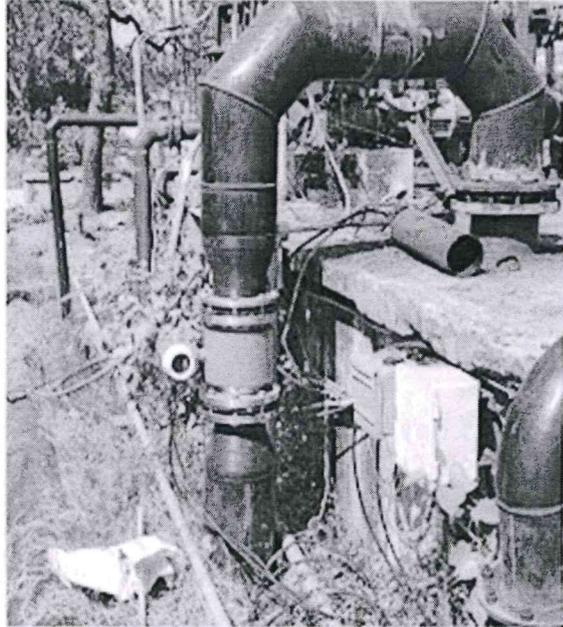
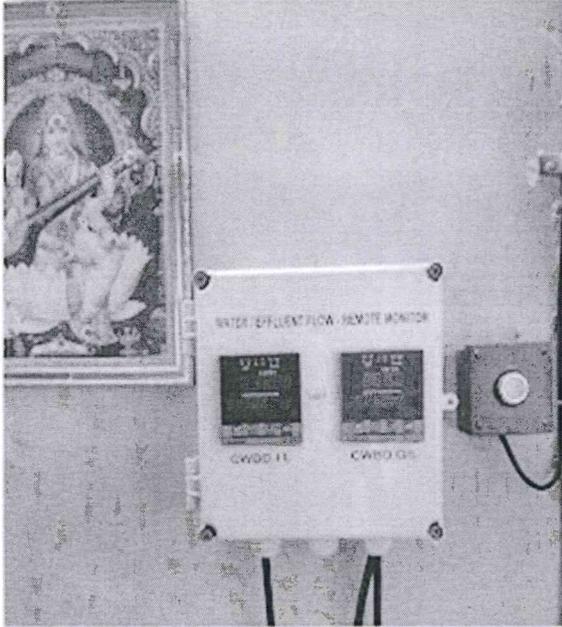


Annexure : 2

Line (G1801) provided for recovery of process Water leak if any



Photos of EMFM at various locations





ANNEXURE 4

MADRAS FERTILIZERS LIMITED
MANALI, CHENNAI - 600 068.

A No. 7622

Vehicle No. MH14 BT 9529
Document Ref. GST-21-22/00343

MATERIAL IN PASS
(NORTH - GATE)

Date: 07/02/2022
Requisitioner: ELLIOTT/DEPT

MR. SACHIN C/O THE MAX
(Name & Address of the Person taking the material in)

(Place / Dept.)

is taking the following material out for the purpose of Delivery

Quantity	Material description (with equipment, serial numbers etc. if any)
04 Nos	① CONTROL PANEL BOARDS
Z	Z
Z	Z
Z	Z

Brought in by [Signature]

Security on duty [Signature]

Time in 11:00

*Department / Person who has requisitioned the material may please be indicated here. Security should verify the material and send the first sheet to the requisitioner, thru personnel.

CONTRACTOR COPY

5225

MATERIALS INCOMING
MFL, MANALI, CHENNAI, NORTH GATE
REGISTER PAGE NO. 23
ENTRY SL. NO. 1957-7622
DATE OF ENTRY 07/02/2022
TIME OF ENTRY 11:00
CHECKED BY [Signature]
ENTRY MADE BY [Signature]
DUTY OFFICER [Signature]

e-Way Bill



1. E-WAY BILL Details

eWay Bill No: **2513 8878 9939** Generated Date: **31/01/2022 10:59 AM** Generated By: **27AAB CM177 8K1Z5** Valid Upto: **07/02/2022**
 Mode: **Road** Approx Distance: **1226km**
 Type: **Outward - Supply** Document Details: **Tax Invoice - GST21-22/00343 - 31/01/2022** Transaction type: **Bill To - Ship To**

2. Address Details

From

GSTIN : 27AAB CM177 8K1Z5
 MITHSAGAR ELECTRONICSS SYSTEMS PRIVATE LIMITED
 MAHARASHTRA

:: Dispatch From ::
 EL-25/1 MIDC
 MIDCBHOSARI
 Pune, MAHARASHTRA-411026

To

GSTIN : 27AAD CT527 3A1ZJ
 THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LIMITED
 MAHARASHTRA

:: Ship To ::
 MADRAS FERTILIZERS LTD POST BAG NO 5
 MANALI
 CHENNAI, TAMIL NADU-600068

3. Goods Details

HSN Code	Product Name & Desc.	Quantity	Taxable Amount Rs.	Tax Rate (C+S+H+Cess+Cess Non.Advol)
85371000	CONTROL PANEL & IGITION TRANSFORMER	4.00 NOS	288000.00	9.000+9.000+NE+0.000+0.00

Tot. Tax'ble Amt ` 288000.00 CGST Amt ` 25920.00 SGST Amt ` 25920.00 IGST Amt ` 0.00 CESS Amt ` 0.00 CESS Non.Advol Amt ` 0.00
 Other Amt ` 0.00 Total Inv.Amt ` 339840.00

4. Transportation Details

Transporter ID & Name : **27AEXP0446G1Z5 & S M CARGO MOVERS**

Transporter Doc. No & Date : **17656 & 31/01/2022**

5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (If any)	Multi Veh.Info (If any)
Road	MH14BJ9829 & 17656 & 31/01/2022	Pune	31/01/2022 10:59 AM	27AABCM1778K1Z5	-	-



251388789939



MADRAS FERTILIZERS LIMITED
MANALI, CHENNAI - 600 068.

A No. 7635

Vehicle No. <u>TN05 BM 4710</u>	MATERIAL IN PASS (NORTH - GATE)	Date : <u>07/02/2022</u>
Document Ref. <u>SAR21002430</u>		Requisitioner* <u>STORE</u>
Mr. <u>Gokul eto</u> <u>Thermax Babcock wilcox Energy solutions Ltd</u>		
(Name & Address of the Person taking the material in)		(Place / Dept.)

is taking the following material out for the purpose of delivery

Quantity	Material description (with equipment, serial numbers etc. if any)
<u>92.95</u>	<u>1) Season</u>
<u>8.46</u>	<u>2) Contractual spares for Bell ilena</u>
	<u>(one wooden box)</u>

Brought in by <u>[Signature]</u>	Security on duty <u>[Signature]</u>	Time in <u>15.00</u>
----------------------------------	-------------------------------------	----------------------

*Department / Person who has requisitioned the material may please be indicated here. Security should verify the material and send the first sheet to the requisitioner, thru personnel.
CONTRACTOR COPY

7635

MADRAS FERTILIZERS LIMITED

MATERIALS INCOMING

MFL, MANALI, CHENNAI, NORTH GATE

REGISTER PAGE NO. 208 25

ENTRY SL. NO. 7635/208

DATE OF ENTRY 07-02-2022

TIME OF ENTRY 15.00

CHECKED BY [Signature]

ENTRY MADE BY [Signature]

[Signature]
07/02/2022

Eway Bill



09-2-22

1. E-WAY BILL Details

eWay Bill No: 291383621708 Generated Date: 17/01/2022 Generated By: 27AADCT5273A1ZJ Valid Upto Date : 23/01/2022
 05:07:00 PM 11:59:00 PM, Vehicle Type : Regular

Mode: Road Approx Distance: 1141Km

Type: Outward - Supply Document Details: Tax Invoice - SAR21002430 - 17-01-2022 Transaction type: Bill From - Dispatch From

IRN No: 73493a361f698afeded17fc21b219a6770cbe8ec9f7070e0ac21e9921fd7c421

Acknowledgement No: 122212363538121 Acknowledgement Date: 17/01/2022 05:06:00

2. Address Details

From

To

GSTIN : 27AADCT5273A1ZJ
 THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS LTD.
 Maharashtra
 :: Dispatch From ::
 PLOT # A2 & A3, KHANDALÁ INDUSTRIAL AREA,
 PHASE 1, MIDC, DIST. SATARA-412802
 MAHARASHTRA(INDIA), Maharashtra - 412802

GSTIN : 33AAACM5198E1ZK
 MADRAS FERTILIZERS LTD
 Tamil Nadu
 :: Ship To ::
 POST BAG NO. 5, MANALI,
 CHENNAI 600068, INDIA
 GSTIN NO.33AAACM5198E1ZK, Tamil Nadu - 600068

3. Goods Details

HSN Code	Prod Name	Desc	Qty	Units	Taxable Amount	IGST Rate	CGST Rate	SGST Rate	Cess Rate	Cess Non Advol
84029020	CONTRACTUAL SUPPLIES FOR E&I IT EMS		8.46	OTH	{{convertToRupee(obj.taxableAmount)}}				0	
84029020	SENSOR S		92.95	OTH	{{convertToRupee(obj.taxableAmount)}}				0	

Tot. Taxable Amt: CGST Amt: SGST Amt: IGST Amt:
 CESS Amt: CESS Non.Advol Amt: Other Amt: Total Inv. Amt:

4. Transportation Details

Transporter ID & Name : 27AAACT7966R1ZB - TCI freight Transporter Doc. No & Date : 654955755 - 17/01/2022

5. Vehicle Details



ANNEXURE-5

AUTHORISATION No. 21HRC8621294 dated 19/11/2021
Proceeding No. T1/TNPCB/F.0214AMB/HWA/RL/AMB/2021 dated 19/11/2021

- Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Renewal- M/s. MADRAS FERTILIZERS LIMITED, S.F.No. R.S.NO.212TO248, MANALI Village, THIRUVOTTIYUR Taluk, Chennai District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.
- Ref: 1. Bd. Proc. No. T11/TNPCB/HWM/F.16622/TVLR/09, Dated: 24.11.2009
2. Unit's Application No. 8621294 Dated: 07.04.2017 & resubmitted on 20.05.2021
3. HWA-IR.No.0214AMB/HWA/RL/JCEE-M/AMB/2021 dated 13/10/2021

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

- Number of authorization: 21HRC8621294 and dated : 19/11/2021
- Director Technical of M/s. MADRAS FERTILIZERS LIMITED is hereby granted an Authorisation based on the based on the enclosed signed Inspection report for Generation, Collection, Storage and Disposal of hazardous or other wastes or both on the premises situated at S.F.No. R.S.NO.212TO248, MANALI Village, THIRUVOTTIYUR Taluk, Chennai District.

SI No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /18. Production of nitrogenous and complex fertilizers	18.1-Spent catalyst	90 T/Annum	Generation, Collection, Storage and Disposal to Authorized Recyclers
2	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	36 T/Annum	Generation, Collection, Storage and Disposal to Authorized Recyclers
3	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	2.0 T/Annum	Generation, Collection, Storage and Disposal to Authorized Recycler M/s. Lakshmi & Co, Vellore
4	Schedule I /33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	0.702 T/Annum	Generation, Collection, Storage and Disposal to Authorized Recyclers

- This authorization shall be valid for a period upto 31/03/2026.

The Authorization is issued subject to the following general and special conditions annexed.

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

A. GENERAL CONDITIONS OF AUTHORIZATION

- The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on "Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. 13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier's premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.
9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.
11. The hazardous and other wastes shall be transported from the occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.
12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..

13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

ADDITIONAL SPECIFIC CONDITIONS

1. The unit shall dispose the used or Spent Oil to the units having valid authorization and consent of the Board and registration certificate as recyclers and necessary endorsement shall be made in respect of the quantity transacted in the original letter of registration issued to the recycling unit lifting used oil.
2. The unit shall dispose the hazardous wastes generated only to the authorized recyclers as reported.
3. The unit shall apply for fresh authorization when there is an increase in the 18.1-Spent catalyst generation of more than 90 T/Annum
4. The unit shall dispose the accumulated hazardous wastes such as Spent catalyst (18.1) - 105.17T, Used/spent oil (5.1) - 40.26T, Wastes/residues containing oil (5.2) - 3T and Empty barrels used for hazardous chemicals (33.3) - 6T immediately to the authorized recyclers as reported.
5. The unit shall ensure that the facility to which Hazardous wastes are being sent for Recycling shall have valid Hazardous waste authorization to treat the said waste.
6. The unit shall possess valid agreement with the authorized recycler at all times.
7. The hazardous wastes shall be stored in a closed designated area, without exposure to rain, sunlight etc.
8. The unit shall ensure that adequate fire safety measures have been provided to avoid any fire accidents in the unit.
9. The Hazardous wastes shall be stored in a compatible container on an impervious platform in closed shed to prevent pollution of ground water and surface soil and shall be provided with requisite fire protection system, personal protective equipment and safety system.
10. The person authorized shall comply with all the conditions stipulated in the authorization and other conditions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. The unit shall maintain the hazardous waste display board in both English & Tamil in front of the unit, clearly updating the same regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
12. The unit shall maintain Form 3 and submit Form 4 prescribed under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
13. The Hazardous wastes shall be disposed only with manifest that shall be maintained in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
14. The manifest shall be endorsed by the despatcher, transporter and receiver of hazardous wastes. The endorsed copy of the manifest shall be furnished to TNPCB as and when such disposal is made.
15. The unit shall maintain records for collection, Storage, transport and disposal of Hazardous wastes generated from the unit
16. The unit shall ensure that all provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended are complied with while handling hazardous waste.
17. The unit shall not store the Hazardous waste generated outside the premises of the unit.

18. The unit shall not store the hazardous waste not exceeding 90 days and maintain a record of transfer, storage and disposal of Hazardous waste.

19. The unit shall furnish Emergency response plan (ERP) which should address procedures for dealing with emergency situations (viz. Spillage or release or fire) as specified in the guidelines of CPCB.

20. The unit shall furnish undertaking or declaration to comply with all provisions including the scope of submitting bank guarantee in the event of spillage, leakage or fire while handling the hazardous and other waste

21. The unit shall possess valid consents of the Board under Water and Air acts at all times.

For Member Secretary
Tamil Nadu Pollution Control Board
Chennai

To

Director Technical

MADRAS FERTILIZERS LIMITED

PO No 2, Manali, Chennai

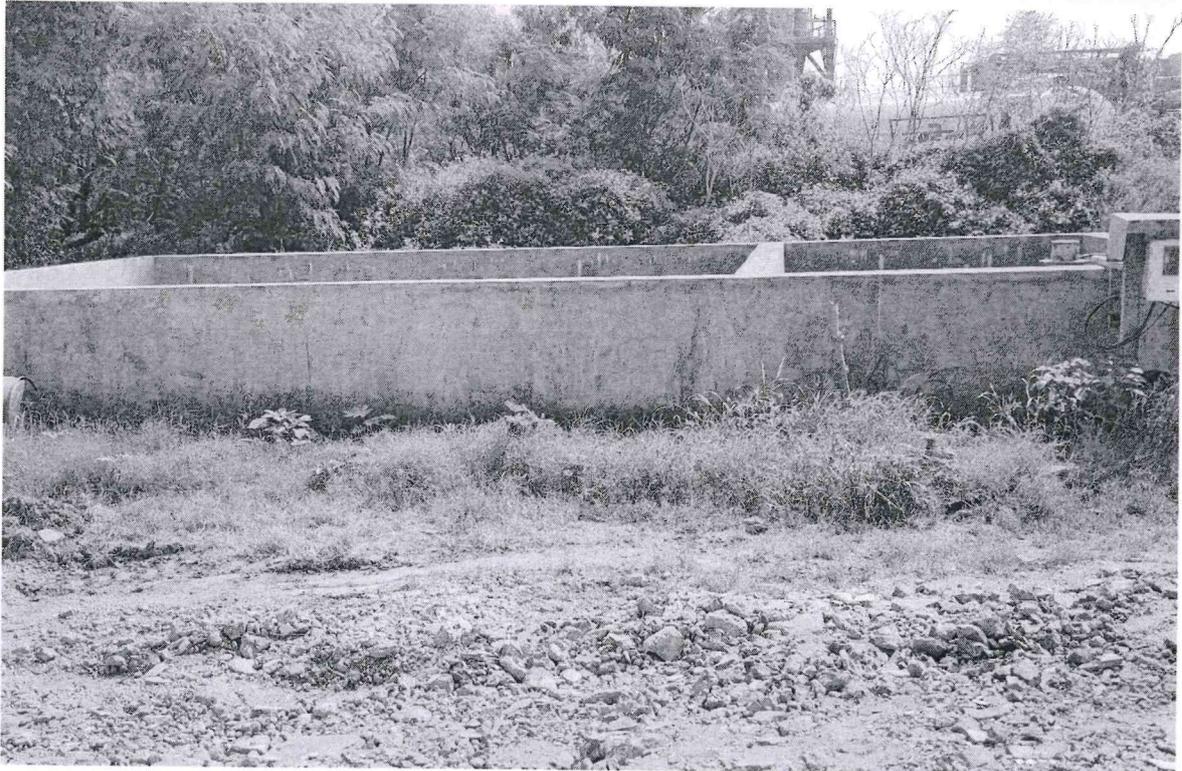
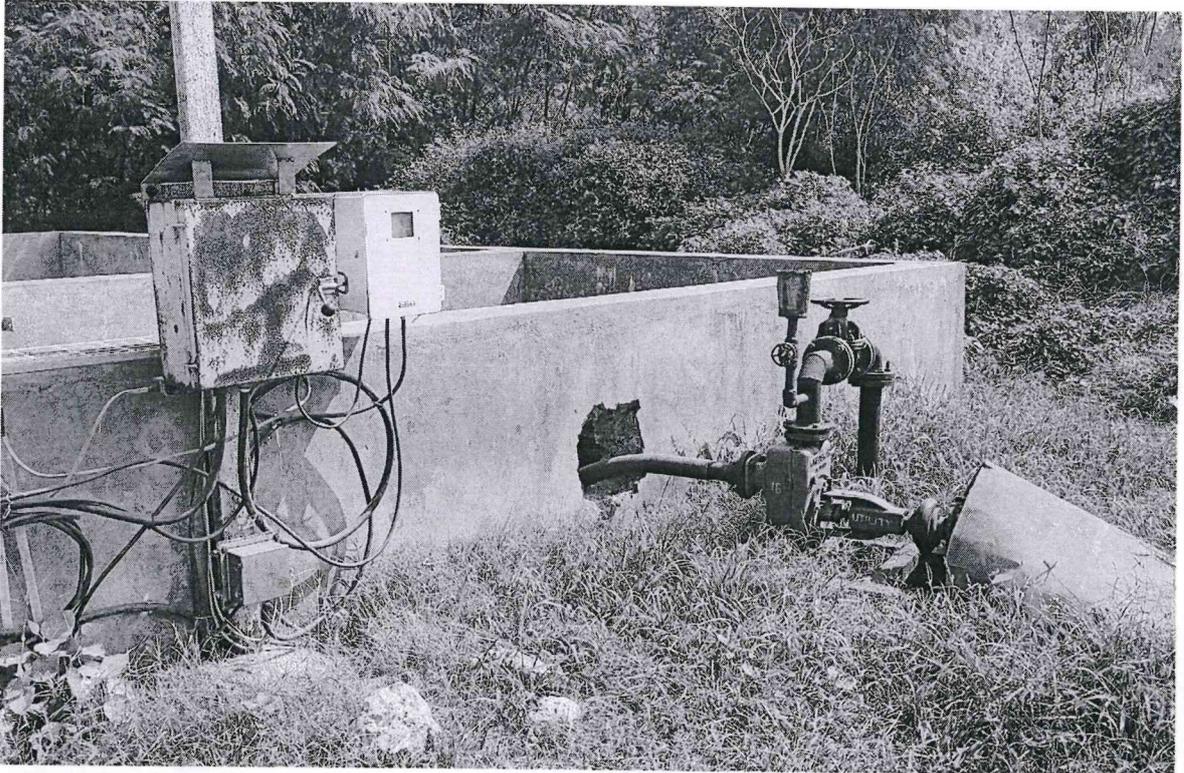
Pin: 600068

Copy to:

1. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, AMBATTUR.

Gutter Water Recovery Sump



APPROVAL FOR CANCELLATION AND REFLOATING TENDER
PROCUREMENT OF REVERSE PLASTIC VENDING MACHINE

M202100153

23-06-2021

Details:

Item Description	<p>REVERSE PLASTIC VENDING MACHINE SPECIFICATION:</p> <p>1) MOC :MS-POWDER COATED 2) POWER SUPPLY:230 +/- 10V,SINGLE PHASE 3) MOTOR RATING:1 HP (MIN) 4) NOISE LEVEL SHOULD BE <75dB 5) BIN CAPACITY>10 KG 6) CRUSHER BLADES MADE OF STEEL ALLOY 7) MOTOR REVERSE MECHANISM SHOULD BE AVAILABLE 8) AUTO CUT ON OVERHEATING SHOULD BE AVAILABLE 9) OVER LOAD PROTECTION SHOULD BE AVAILABLE 10) ON/OFF AUTOMATIC SHOULD BE AVAILABLE 11) MACHINE SHOULD BE 100% SHOCK PROOF 12) TOUCH SCREEN DIGITAL - MIN 15 INCH 13) SENSOR TO DETECT BOTTLE WITH AUTO STOP FUNCTION 14) HEAVY DUTY CASTOR WHEEL MOUNTED MACHINE 15) REWARD POINT OPTIONS SHOULD BE AVAILABLE 16) EASILY REPLACEABLE PULL OUT BIN WITH ALARM FOR FULL WASTE BIN 17) AUTO STOP WHEN BIN IS OPENED 18) INPUT MIN 2 LITRE SIZE PET BOTTLES 19) MANUAL ON/OFF BUTTON FOR SAFETY 20) OPERATIONAL INSTRUCTION SHALL BE STATED ON THE MACHINE 21) MAX GROSS WEIGHT OF THE MACHINE 750 KGS</p>	
	Quantity	1 (No.)
	Article Code	45-1-50108
	Purchase Order Value (Rs.)	3,36,300.00/-



MM initiated to procure the above item based on competent Authority's approval (L2020 000222/03-11-2020 page No.07). Limited Tender Enquiry M4513012/VM was floated on 22-12-2020 with the due date on 30.12.2020 and the NIT was sent to "Five" vendors viz., Messers. 1) Drop N Draw 2) Golden Star Innovations p ltd 3) Sornalakshmi Engineering 4) Adhisri Engineerings and 5) Quantum Green Technology (Page No.61).

Out of "Five" vendors only "Two" vendors M/s. Drop N Draw and M/s. Golden Star Innovations were responded the Limited Tender Enquiry. Based on Lesser Number of Bids approval No. M2020 00417 dt. 01.01.2021, Techno-commercial bids of "Two" responded vendors were opened on 04.01.2021 and sent to User (Technical Services) on 05.01.2021 for technical Evaluation (Page No.77). M/s. Drop N Draw and M/s. Golden Star Innovations were technically qualified by User vide their Technical Statement on 05.01.2021 (Page No.78) and they were also qualified in Commercial Evaluation (Page no.79). Price Bids were opened on 07-01-2021. Based on TAC No. T2020 00289 dt. 12.01.2021 Purchase Order was placed on M/s. Drop N Draw being an L1 vendor vide PO No. MV452078 dt.21.01.2021 Due dt. 05.02.2021. Vendor vide their email dt. 28.01.2021 (Page No.95) stating that due to technical issue, they have not received the above-said Purchase Order. They have requested to extend the due date to deliver the same on or before 20.02.2021. Based on MOCPS Clause 22.0.0, raised Purchase Order Amendment No. M2020 00474 dt. 28.01.2021 (Page No.96). MM - Purchase vide their emails dt. March 17 & 19. 2021 to the vendor, reiterating that due to non-receipt of RPVM. Since the Extended Delivery Due Date falls on 20.2.2021. User Department vide their letter dt.22.06.2021, stating that in spite of numerous phone & mails were made to the vendor and they have also not given any response.

Hence, it is proposed to cancel the tender and new Administrative Approval is required for fresh procurement action.

E. Eudane
TC - MM 23/6/21

P. J. Van.
TC - TS 24/06/2021

TC - F & A 24/6/21

P. J. Van.
24/6/2021
CHIEF MANAGER - (a/c)

फर्टिलाइजर्स लिमिटेड Madras Fertilizers Limited

सरकार का उपक्रम / A Government of India Undertaking
बैग नं. 2, मणालि, चेन्नै - 600 068 भारत. दूर: 044-25945311
Bag No. 2, Manali, Chennai - 600 068 INDIA. Tel : 044-25945311
/ Fax : 25941621 ई.मेल / E-mail : purchase@madrasfert.co.in, purch@madrasfert.co.in

Please quote our order No. On all Correspondence,
Invoices, Shipping Documents and Packages.
TERMS & CONDITIONS OVERLEAF

GSTIN : 33AAACM5198E1ZK
CIN : L32201TN1966GO1005469
ECC : AAACM5198EXM002

खरीद आदेश / PURCHASE ORDER

पता / SUPPLIER'S NAME & ADDRESS
N DRAW
LOOR, 3RD WARD NEAR DALMIA
VELLAKALPATTI P.O
- 636012
NADU 636012

खरीद आदेश सं / PURCHASE ORDER NO.	दिनांक / DATE
MV452078	21-JAN-2021
प्रदायक कोड / SUPPLIER CODE	वस्तुसूचि लेखा कोड / INVENTORY ACCOUNT
D783	143 - 03
वितरण दिनांक / DELIVERY DATE	नाम लेखा कोड / DEBIT ACCOUNT CODE
05-FEB-2021	116050000

ION OF PURCHASE ORDER. CANCELLATION DATE [25-JUN-2021]

NO. /VM	आपकी दर सं दिनांक / YOUR QUOTATION NO./DATE LIMITED TENDER ENQUIRY	वितरण शर्त / DELIVERY TERMS FREE DELIVERY	एम.एफ.एल. में वितरण/DELIVERY AT MFL. STORES
---------	---	--	--

वस्तु कोड / वस्तु विवरण / ARTICLE CODE & DESCRIPTION	इकाई / UNIT	इ/को / U/C	मात्रा / QUANTITY	प्रति दर / RATE PER	इकाई दर / UNIT RATE / Rs.	मूल्य / VALUE / Rs.
--	-------------	------------	-------------------	---------------------	---------------------------	---------------------

The above Purchase Order has been Cancelled for the Following Reasons
THE EXTENDED DELIVERY DUE DATE FALLS ON 20.02.2021.
YOU HAVE ALSO NOT GIVEN ANY RESPONSE TILL DATE WE HAVE NOT RECEIVED THE REVERSE PLASTIC VENDING MACHINE.
HENCE, THE SAID PURCHASE ORDER HAS BEEN CANCELLED.
APPROVAL No. M2021 00153 DT: 23.06.2021.

क्रिया / CRRING	अग्रिम / FORWARDING	सुल्का शल्क / EXCISE DUTY	विशेष सुल्का शल्क / SPE. EXCISE DUTY	जी.एस.टी. / GST 18.00%	अधिभार / SURCHARGE	अति अधिभार / ADL. SURCHARGE	कुल / TOTAL 285000.00
ROAD							

Vendor at their cost

* भाडा खर्च आपको वापस प्रेषित किया जायेगा।
* Freight charges will be reimbursed to you on actuals.

KPB/TC-SER
OR: 114421

द्विकृत / ACCEPTED

प्रदायक के हस्ताक्षर & दिनांक / Supplier's Signature & Date

कृत. मद्रास फर्टिलाइजर्स लिमिटेड / For MADRAS FERTILIZERS LTD.

TIN: 33951080052

पं. क्र. आर. मद्रास 20 0004 214004 कम्पनी

CCB-DIB-R

Date: 02/02/2022

Minutes of meeting between M/s Madras Fertilizers Limited and M/s Vasthi Instruments Pvt Ltd on 02.02.2022.

Ref:- PO No: MV911680 Dated 25.10.2020.

1. M/S Vasthi Engineer Mr. Govindarajulu visited MFL on 01.02.2022 for the servicing of CEMS in the Common Stack of Boiler 1 and 2 in utility.
2. Mr. Govindaraju rectified the NOx parameter reading in the analyser.
3. Mr. Govindaraju cleaned the SPM lens
4. Now analyzer working excellent and readings are updated in Vasthi portal and Boiler controller Room. Being observed
5. Present Readings are :

NO	-	22.8 mg/Nm ³
NO ₂	-	0.0 mg/Nm ³
NOX	-	22.8 mg/Nm ³
SO ₂	-	85.1 mg/Nm ³
SPM	-	107 mg/Nm ³
6. M/s Vasthi Instruments are in the process of connecting the data to TNPCB / CPCB servers. They assure the connectivity will be done within 15 days.

Note:

M/s Vasthi Instruments recommend that MFL should provide Instrumentation Purge Air continuously for better results

The Service Engineer Mr Govindaraju left MFL site on 02-02-2022.

M/s Madras Fertilizers limited

- ① *C. Anand CH- ESE (A/C)*
- ② *Buy (S. N. Aravamudan SPM)*
- ③ *V. [Signature]*
- ④ *[Signature]*

M/s Vasthi Instruments Pvt Ltd



Industry: Madras Fertilizers Limited
 Industry Code:
 Industry Category: Fertilizers
 Industry Type: Emission
 Address: Manali, Tamil Nadu, S.F.No.R.S.NO.212TO248
 MANALI VILLAGE THIRUVOTTIYUR TALUK
 CHENNAI DISTRICT
 Tamil Nadu"

	PM	NOX	SO2	NO	NO2
range	0-1000	0-2000	0-2000	0-1000	0-1000
min	24.752	21.945	25.216	22.069	0
max	122.4	30.809	87.607	30.699	0.272
avg	54.099	26.047	53.506	26.036	0.057

SL	datetimee	PM	NOX	SO2	NO	NO2
0	07-02-2022 01:00	58.375	25.117	34.64	25.093	0.038
1	07-02-2022 02:00	44.835	25.584	30.502	25.579	0.148
2	07-02-2022 03:00	39.758	24.141	27.274	23.888	0.151
3	07-02-2022 04:00	30.873	23.413	26.368	23.298	0.146
4	07-02-2022 05:00	29.157	23.779	25.216	23.769	0.032
5	07-02-2022 06:00	44.622	23.049	26.054	22.992	0
6	07-02-2022 07:00	45.052	26.535	29.607	26.493	0.008
7	07-02-2022 08:00	26.929	26.589	33.174	26.869	0.011
8	07-02-2022 09:00	24.752	25.706	32.54	25.84	0.015
9	07-02-2022 10:00	27.701	24.39	33.564	24.745	0.001
10	07-02-2022 11:00	47.555	27.388	38.292	27.216	0
11	07-02-2022 12:00	57.645	27.332	44.637	27.295	0
12	07-02-2022 13:00	46.322	26.15	46.467	26.039	0
13	07-02-2022 14:00	49.202	26.251	46.215	26.133	0.035
14	07-02-2022 15:00	40.83	25.444	45.932	25.153	0.075
15	07-02-2022 16:00	62.647	27.182	51.091	27.18	0.076
16	07-02-2022 17:00	37.435	24.664	51.1	24.753	0.035
17	07-02-2022 18:00	38.772	24.5	49.064	24.676	0.005
18	07-02-2022 19:00	35.811	22.374	46.114	22.436	0.006
19	07-02-2022 20:00	38.819	21.945	43.032	22.069	0
20	07-02-2022 21:00	40.68	22.555	42.236	22.764	0
21	07-02-2022 22:00	42.836	23.812	43.666	24.252	0
22	07-02-2022 23:00	45.522	24.313	46.815	24.328	0
23	08-02-2022 00:00	43.412	23.752	47.998	23.531	0
24	08-02-2022 01:00	48.548	24.669	49.137	24.5	0.014
25	08-02-2022 02:00	44.361	24.037	50.747	24.019	0.004
26	08-02-2022 03:00	43.341	22.47	50.426	22.423	0.003
27	08-02-2022 04:00	41.03	23.107	49.275	23.089	0.005
28	08-02-2022 05:00	50.476	23.963	50.013	23.659	0.025
29	08-02-2022 06:00	45.384	24.564	51.595	24.703	0
30	08-02-2022 07:00	40.5	23.48	51.202	23.63	0

31	08-02-2022 08:00	29.205	22.974	51.361	22.725	0
32	08-02-2022 09:00	46.061	26.005	54.825	26.18	0.003
33	08-02-2022 10:00	57.718	29.214	61.257	29.354	0.011
34	08-02-2022 11:00	60.702	28.164	67.608	28.235	0.059
35	08-02-2022 12:00	87.575	30.171	74.211	30.285	0.036
36	08-02-2022 13:00	74.077	29.919	79.267	29.884	0.062
37	08-02-2022 14:00	63.674	28.407	79.013	28.408	0.12
38	08-02-2022 15:00	81.459	30.05	81.261	29.902	0.163
39	08-02-2022 16:00	82.328	29.467	80.45	29.068	0.272
40	08-02-2022 17:00	82.494	30.525	81.956	30.699	0.179
41	08-02-2022 18:00	85.23	28.655	82.79	28.597	0.048
42	08-02-2022 19:00	101.143	28.989	83.168	28.856	0.029
43	08-02-2022 20:00	122.4	29.915	87.607	29.819	0.016
44	08-02-2022 21:00	107.392	29.698	85.734	29.695	0
45	08-02-2022 22:00	74.452	29.005	86.891	29.145	0.013
46	08-02-2022 23:00	73.54	30.809	83.395	30.414	0.101

env

From: "qclab" <qclab@madrasfert.co.in>
Date: 08 February 2022 14:41
To: "Environment Section" <env@madrasfert.co.in>
Cc: <dgmnts@madrasfert.co.in>
Subject: Fw: MFL CAAQMS-3Nos Installation & Commissioning - Reg

From: Natarajan SUBASH
Sent: Monday, January 10, 2022 5:33 PM
To: qclab ; mqclab
Cc: J Mahesh ; G.Babu Varatharajan ; Service.Chennai
Subject: MFL CAAQMS-3Nos Installation & Commissioning - Reg

Ref:TV452024 Date:08.01.2021

Dear Sir,

With reference to the above subject, we would like to inform you that we have completed the installation and commissioning of three number of CAAQMS at MFL campus and the data was uploaded to CAC-TNPCB from October 2021. We request you to consider the above period as GTR and give us I&C report for the same.

CPCB Connectivity work is under progress and we are undertaking to complete the CPCB Connectivity work once the formalities are completed.

Thanks & Regards,
N.SUBASH
Mobile: +91 9381886844



ENVEA India Private Limited (Formerly Known as Environnement SA India Pvt Ltd)

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Adyar, Chennai – 600041.
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SAVE PAPER, SAVE TREE, SAVE ENVIRONMENT

MADRAS FERTILIZERS LIMITED
TECH SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 02.09.2020

Weekly Analysis and Average of Ambient Air Pollutants For AUGUST 2020
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NO _x	CO
		µg/m ³				mg/m ³
03.08.2020	Location -1 Mechanical Workshop	44	28	4	9	1.0
10.08.2020		42	30	4	10	0.6
17.08.2020		28	30	8	8	0.8
25.08.2020		22	34	8	12	1.4
Average		34	31	6	10	1.0
05.08.2020	Location - 2 South Gate	42	34	6	10	1.0
12.08.2020		40	28	8	8	0.8
24.08.2020		22	24	8	12	0.8
31.08.2020		30	32	12	14	0.9
Average		34	30	9	11	0.9
03.08.2020	Location -3 ETP	42	32	4	8	0.4
12.08.2020		38	30	4	9	0.8
25.08.2020		22	34	8	12	0.6
31.08.2020		28	32	8	14	0.8
Average		32.5	32	6	10.75	0.7
06.08.2020	Location - 4 Security WT - III	38	30	4	8	0.9
13.08.2020		62	48	6	9	1.0
24.08.2020		24	28	10	14	0.8
26.08.2020		34	24	8	16	0.8
Average		40	33	7	12	0.9
	TNPCB LIMIT	100.0	60.0	80.0	80.0	4.0

* All the CAAQMS were not working due to flood and inundation except North gate CAAQMS. So analysis were carried out by conventional methods.

NOTE : Due to the COVID19 Lockdown ,analysis carriedout once per week

P. J. V. 2/9/2020

f Manager - QC

MADRAS FERTILIZERS LIMITED
TECH SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 07.10.2020

Weekly Analysis and Average of Ambient Air Pollutants For SEPTEMBER 2020
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NO _x	CO
		µg/m ³				mg/m ³
01.09.2020	Location -1 Mechanical Workshop	39	30	22	18	1.3
07.09.2020		30	28	12	18	0.9
09.09.2020		28	24	20	16	1.0
14.09.2020		32	28	18	18	0.8
18.09.2020		30	24	22	22	0.8
22.09.2020		36	26	16	24	1.0
25.09.2020		42	36	18	14	0.8
28.09.2020		38	38	20	18	1.0
Average		34	29	19	19	1.0
02.09.2020		Location - 2 South Gate	22	30	18	22
07.09.2020	34		42	22	20	1.2
09.09.2020	48		44	20	18	1.6
14.09.2020	40		40	28	26	2.0
17.09.2020	38		36	24	26	1.6
21.09.2020	40		36	22	22	0.9
24.09.2020	52		44	20	24	1.0
29.09.2020	54		48	22	22	1.0
Average	41		40	22	23	1.3
03.09.2020	Location -3 ETP		52	44	22	20
08.09.2020		50	48	24	20	1.0
10.09.2020		48	46	26	24	0.8
14.09.2020		44	50	28	24	0.8
18.09.2020		52	48	28	26	0.9
22.09.2020		52	48	24	18	0.9
25.09.2020		54	42	24	20	1.2
30.09.2020		54	46	22	20	1.0
Average		50.75	46.5	24.75	21.5	0.9
02.09.2020		Location - 4 Security WT - III	42	38	23	24
07.09.2020	44		46	22	22	0.9
11.09.2020	38		46	20	28	1.2
16.09.2020	36		42	26	24	1.4
21.09.2020	52		42	28	30	1.6
24.09.2020	60		52	30	28	1.8
28.09.2020	54		48	32	28	1.4
30.09.2020	58		48	28	32	1.6
Average	48		45	26	27	1.4
	TNPCB LIMIT		100.0	60.0	80.0	80.0

* All the CAAQMS were not working due to flood and inundation except North gate CAAQMS So analysis were carried out by conventional methods.

P. Jeyaraman
7/10/2020

J. Manager - QC

MADRAS FERTILIZERS LIMITED
TECH SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 03.11.2020

Weekly Analysis and Average of Ambient Air Pollutants For OCTOBER 2020
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NOx	CO
		µg/m ³				mg/m ³
01.10.2020	Location -1 Mechanical Workshop	26	22	17	8	1.0
06.10.2020		30	18	18	10	1.0
12.10.2020		26	18	4	20	1.1
16.10.2020		30	18	8	28	1.0
21.10.2020		20	18	10	32	1.0
22.10.2020		26	26	8	48	1.1
27.10.2020		52	36	4	40	1.2
29.10.2020		32	23	8	25	1.1
Average		30	22	10	26	1.1
01.10.2020		Location -2 South Gate	32	28	18	16
06.10.2020	32		38	22	16	1.0
12.10.2020	24		10	8	16	1.1
19.10.2020	28		18	8	30	1.3
21.10.2020	18		18	4	26	1.2
23.10.2020	22		20	8	26	1.1
27.10.2020	48		38	8	42	1.0
29.10.2020	34		24	10	22	1.1
Average	30		24	11	24	1.1
05.10.2020	Location -3 ETP		30	18	18	10
08.10.2020		28	20	8	42	1.0
14.10.2020		38	30	12	48	1.1
16.10.2020		28	18	8	38	1.0
21.10.2020		22	26	8	38	1.1
23.10.2020		26	22	9	30	1.1
28.10.2020		24	14	5	26	1.2
29.10.2020		32	28	4	26	1.1
Average		28.5	22	9	32.25	1.1
05.10.2020		Location -4 Security WT - III	24	18	18	9
08.10.2020	28		20	10	28	1.0
14.10.2020	38		34	10	52	1.1
16.10.2020	28		16	8	30	1.3
19.10.2020	20		18	8	36	0.9
22.10.2020	26		26	6	52	1.2
27.10.2020	50		38	6	40	1.3
29.10.2020	38		24	8	26	1.4
Average	32		24	9	34	1.2
	TNPCB LIMIT		100.0	60.0	80.0	80.0

* All the CAAQMS were not working due to flood and inundation except North gate CAAQMS So analysis were carried out by conventional methods.

P. J. V. 3/11/2020

Manager QC Lab

MADRAS FERTILIZERS LIMITED
TECH SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 01.12.2020

Weekly Analysis and Average of Ambient Air Pollutants For NOVEMBER 2020
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NO _x	CO	
		µg/m ³				mg/m ³	
02.11.2020	Location -1 Mechanical Workshop	46	32	10	28	1.0	
04.11.2020		20	22	8	24	0.9	
11.11.2020		20	18	6	30	1.1	
16.11.2020		18	16	6	20	0.8	
20.11.2020		38	18	8	38	1.0	
24.11.2020		26	22	8	24	1.0	
27.11.2020		18	12	4	36	1.0	
30.11.2020		32	18	6	28	0.8	
Average		27	20	7	29	1.0	
03.11.2020		Location -2 South Gate	52	38	8	30	0.9
06.11.2020	22		18	9	26	0.8	
12.11.2020	20		16	8	36	1.0	
19.11.2020	28		22	6	20	1.0	
20.11.2020	38		28	6	26	1.0	
23.11.2020	24		20	8	24	0.9	
28.11.2020	28		22	8	30	0.8	
30.11.2020	34		28	8	28	0.8	
Average	31		24	8	28	0.9	
02.11.2020	Location -3 ETP		42	32	8	18	0.8
06.11.2020		20	18	9	24	0.9	
11.11.2020		32	22	10	26	1.0	
16.11.2020		24	20	9	30	0.9	
18.11.2020		32	28	8	28	1.0	
23.11.2020		30	24	8	24	1.0	
27.11.2020		28	22	6	26	1.0	
28.11.2020		30	22	6	24	0.9	
Average		29.75	23.5	8	25	0.9	
03.11.2020		Location -4 Security WT - III	38	28	8	28	1.0
06.11.2020	32		26	6	22	0.9	
16.11.2020	30		24	6	28	1.0	
19.11.2020	24		20	5	32	1.0	
23.11.2020	24		18	4	24	1.0	
28.11.2020	20		16	8	38	0.8	
30.11.2020	28		20	6	30	0.9	
Average	28		21	6	31	0.9	
	TNPCB'S LIMIT		100.0	60.0	80.0	80.0	4.0

* All the CAAQMS were not working due to flood and inundation except North gate CAAQMS So analysis were carried out by conventional methods.

P. J. V. V.
11/12/2020
Manager - QC (c/c)

MADRAS FERTILIZERS LIMITED
TECH SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 04.01.2021

Weekly Analysis and Average of Ambient Air Pollutants For DECEMBER 2020
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NO _x	CO
		µg/m ³				mg/m ³
01.12.2020	Location -1 Mechanical Workshop	46	32	10	28	1.0
07.12.2020		20	22	8	24	0.9
09.12.2020		20	18	6	30	1.1
11.12.2020		18	16	6	20	0.8
16.12.2020		38	18	8	38	1.0
21.12.2020		26	22	8	24	1.0
29.12.2020		18	12	4	36	1.0
31.12.2020		32	18	6	28	0.8
Average		27	20	7	29	1.0
01.12.2020		Location - 2 South Gate	52	38	8	30
07.12.2020	22		18	9	26	0.8
10.12.2020	20		16	8	36	1.0
15.12.2020	28		22	6	20	1.0
18.12.2020	38		28	6	26	1.0
22.12.2020	24		20	8	24	0.9
29.12.2020	28		22	8	30	0.8
31.12.2020	34		28	8	28	0.8
Average	31		24	8	28	0.9
02.12.2020	Location -3 ETP		42	32	8	18
09.12.2020		20	18	9	24	0.9
10.12.2020		32	22	10	26	1.0
14.12.2020		24	20	9	30	0.9
18.12.2020		32	28	8	28	1.0
22.12.2020		30	24	8	24	1.0
28.12.2020		28	22	6	26	1.0
30.12.2020		30	22	6	24	0.9
Average		29.75	23.5	8	25	0.9
07.12.2020		Location - 4 Security WT - III	38	28	8	28
10.12.2020	32		26	6	22	0.9
14.12.2020	30		24	6	28	1.0
16.12.2020	24		20	5	32	1.0
21.12.2020	24		18	4	24	1.0
24.12.2020	26		18	5	42	0.9
28.12.2020	20		16	8	38	0.8
30.12.2020	28		20	6	30	0.9
Average	28		21	6	31	0.9
	TNPCB'S LIMIT		100.0	60.0	80.0	80.0

* All the CAAQMS were not working due to flood and inundation except North gate CAAQMS. So analysis were carried out by conventional methods.

P. J. V. 5/1/2021

f Manager - QC

TECHNICAL SERVICES - QC LAB

File No: QCP -QCL -R20(B)

Date : 04.02.2021

Weekly Analysis and Average of Ambient Air Pollutants For JANUARY 2021 Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NO _x	CO
		µg/m ³				mg/m ³
07.01.2021	Location -1 Mechanical Workshop	22	12	8	28	1.2
11.01.2021		30	18	10	32	1.4
13.01.2021		40	28	9	34	1.6
18.01.2021		40	24	8	30	1.1
20.01.2021		48	22	8	40	1.2
22.01.2021		34	20	6	38	1.4
25.01.2021		36	20	8	42	0.8
28.01.2021		50	32	6	54	1.0
Average		38	22	8	37	1.2
07.01.2021		Location - 2 South Gate	28	14	10	30
13.01.2021	40		28	9	36	1.4
15.01.2021	38		26	10	38	1.6
19.01.2021	52		24	10	38	1.2
21.01.2021	46		28	14	48	0.8
25.01.2021	38		22	8	46	1.2
27.01.2021	50		32	6	54	1.1
29.01.2021	54		34	8	36	0.8
Average	43		26	9	41	1.2
08.01.2021	Location -3 NH3 SECURITY WATCH TOWER		30	14	6	26
11.01.2021		32	18	12	32	1.2
15.01.2021		40	22	10	28	0.8
18.01.2021		42	30	8	30	0.9
20.01.2021		46	32	12	44	1.0
22.01.2021		36	28	10	38	1.2
27.01.2021		48	34	12	46	1.0
29.01.2021		54	38	10	36	0.9
Average		41	27	10	35	1.0
		TNPB'S LIMIT	100.0	60.0	80.0	80.0

* All the CAAQMS were not working due to flood and inundation. So analysis were carried out by conventional methods.

P. J. S. Vani
4/2/2021

Manager - QC Lab(a/c)

MADRAS FERTILIZERS LIMITED
TECHNICAL SERVICES - QC LAB

File No: QCP -QCL -R20(B)
Date : 02.03.2021

Weekly Analysis and Average of Ambient Air Pollutants For FEBRUARY 2021
Inside MFL Plant Area

Date	Location of Sample Collection	PM ₁₀	PM _{2.5}	SO ₂	NOx	CO
		µg/m ³				mg/m ³
01.02.2021	Location -1 Mechanical Workshop	32	20	6	32	1.0
05.02.2021		42	20	6	40	0.8
10.02.2021		48	32	8	52	1.0
12.02.2021		38	24	6	36	1.0
15.02.2021		36	32	8	40	1.2
17.02.2021		40	28	6	30	1.1
22.02.2021		26	18	6	22	1.1
24.02.2021		36	26	4	58	0.6
Average		37	25	6	39	1.0
02.02.2021	Location - 2 South Gate	40	34	8	24	0.8
04.02.2021		46	26	6	50	0.8
08.02.2021		40	32	6	44	0.8
12.02.2021		40	22	6	38	0.9
17.02.2021		40	28	6	28	0.8
19.02.2021		36	22	5	22	1.1
23.02.2021		34	22	8	44	0.8
25.02.2021		34	30	4	54	0.6
Average		39	27	6	38	0.8
01.02.2021	Location -3 NH3 SECURITY WATCH TOWER	32	22	5	35	0.5
04.02.2021		45	26	6	52	0.7
10.02.2021		54	34	5	44	0.9
15.02.2021		38	32	8	38	1.1
18.02.2021		38	26	5	22	1.1
22.02.2021		26	18	4	24	1.1
23.02.2021		34	22	8	44	0.8
26.02.2021		35	28	6	54	0.6
Average		37.75	26	5.875	39.125	0.9
	TNPCB'S LIMIT	100.0	60.0	80.0	80.0	4.0

* All the CAAQMS were not working due to flood and inundation. So analysis were carried out by conventional methods.

P. J. V.
2/3/2021
Manager - QC Lab(a/c)

Madras Fertilizers Ltd, Tamil Nadu						
Report Type: DAILY Average Report - ETP CAAQMS Station						
From: 01-03-2021 00:00:00 To: 31-03-2021 23:59:00						
	PM10	PM2.5	OZONE	Nox	CO	SO2
DATE	µgm/M3	µgm/M3	µgm/M3	µgm/M3	mgm/M3	µgm/M3
01-03-2021	44	10	30	18	0.5	9
02-03-2021	44	13	30	20	0.5	9
03-03-2021	44	17	29	20	0.8	12
04-03-2021	44	13	29	20	0.8	10
05-03-2021	44	18	31	20	0.7	13
06-03-2021	44	9	31	20	0.7	11
07-03-2021	44	5	27	20	0.6	9
08-03-2021	43	6	28	20	0.6	11
09-03-2021	44	9	29	20	0.8	13
10-03-2021	44	5	30	22	0.9	12
11-03-2021	44	5	29	24	0.8	10
12-03-2021	44	4	30	30	0.7	10
13-03-2021	44	7	38	23	0.6	12
14-03-2021	44	10	37	32	0.6	11
15-03-2021	44	12	31	20	0.4	15
16-03-2021	44	12	32	20	0.6	11
17-03-2021	44	9	31	20	0.7	9
18-03-2021	44	9	32	20	0.6	10
19-03-2021	44	13	28	20	0.6	10
20-03-2021	44	13	26	20	0.7	11
21-03-2021	44	10	26	20	0.6	11
22-03-2021	44	12	32	20	0.7	12
23-03-2021	44	13	30	20	0.7	11
24-03-2021	44	12	31	20	0.7	12
25-03-2021	44	10	27	20	0.6	12
26-03-2021	44	9	30	20	0.7	11
27-03-2021	43	7	29	20	0.5	9
28-03-2021	44	4	29	20	0.6	9
29-03-2021	44	4	29	20	0.7	8
30-03-2021	44	5	30	20	0.6	8
31-03-2021	44	5	33	20	0.7	8
TNPSB limit	100 µgm/M3	60 µgm/M3	100 µgm/M3	80 µgm/M3	4 mgm/M3	80 µgm/M3

P. J. V. V. 5/4/2021

Manager - QC Lab (a/c)

Hubert Enviro Care Systems (P) Ltd
(Laboratory Services Division)
18, 92nd Street, Ashok Nagar, Chennai - 600 083.
Ph: 044 4298 5555 Fax : 044 4298 5500
E-mail : labsales@hecs.in

TEST REPORT

Page : 1 of 1

Name of the Client : M/s. Madras Fertilizers Limited
Address of the Client : (A Govt. of India Undertaking)
Manali, Chennai-600068

Report No. : HECSL/ST/006/111120
Report Date : 18/11/2020

Sample Description : Stack Emission
Sample Mark : Common Stack of Utility Boiler I & II
Sample Drawn By : Hubert Enviro Care Systems Pvt Ltd
Sampling/received Date : 11/11/2020 -11/11/2020
Analysis Commenced On : 11/11/2020

Completed On : 17/11/2020

S.No.	Parameters	Units	Results	Test Method	CPCB Standards
1	Temperature	°C	131.0	IS 11255 (Part-3)2008	NA
2	Velocity	m/sec	16.3	IS 11255 (Part-3) 2008	NA
3	Particulate Matter	mg/Nm ³	25.38	IS 11255 (Part-1) 1985	CNTE150
4	Volume of gas discharge	Nm ³ /hr	758916.0	IS 11255 (P-3) 2008	NA
5	Sulphur Dioxide	mg/Nm ³	17.0	IS 11255 (Part-2) 1985	NA
6	Oxides of Nitrogen	mg/Nm ³	281.0	IS 11255 (Part-7) 2005	NA

Note:- Nm³/hr - Normal cubic meter per hour, mg/Nm³- Milligrams per Normal cubic meter, NA - Not Applicable.

Remarks: The Tested Parameters as above are within the Limits of CPCB Stack Emission Standards.

End of Report



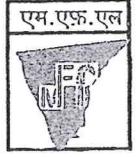
Authorized Signatory

Dr. P. ELAIYARAJU
Assistant Manager

मद्रास फ़र्टिलाइज़र्स लिमिटेड
MADRAS FERTILIZERS LIMITED
(भारत सरकार का उपक्रम / A Government of India Undertaking)

यू. सरवणन बी.टेक., एम. बी.ए.,
अध्यक्ष एवं प्रबंध निदेशक

U.SARAVANAN B.Tech., M.B.A.,
Chairman and Managing Director



CMD/Govt/216/2020
February 17, 2020

The Chairman
Tamil Nadu Pollution Control Board
Board office
Chennai 600 032.

Dear Sir,

Sub : Payment of Environmental compensational charges of Rs.100 Lakhs
levied on MFL with protest - reg.,

Ref : Your letter No. T4/TNPCB/F.2643/CEPI/EC/AMB/2020 dated 28.01.2020

We are in receipt of your letter dated January 28, 2020 directing MFL to deposit Rs.100 Lakhs to TNPCB account as Interim Environmental compensation charges on account of non-compliance of TNPCB directions.

MFL has complied with all the directions from TNPCB every now and then.

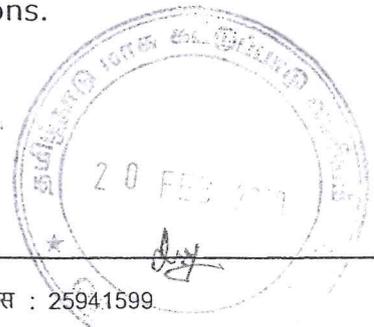
• **Effluent Monitoring :**

MFL has installed Flow meter and Camera in the Effluent Outlet during June 2017 and achieved Zero Liquid Discharge and the data are continuously uploaded to TNPCB / CPCB servers. In fact TNPCB inspected MFL in 2017 and gave a report that the unit is not letting any water outside the factory.

• **Other Pollution Monitoring devices :**

Apart from the above installations, MFL has installed other air pollution monitoring devices like NH₃ analyser in Urea plant, PM and HF analyser in NPK C Train as per CPCB directions.

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CMD/Govt/216/2020
February 17, 2020

MFL complies with all the statutory norms laid by the CPCB / TNPCB and we assure that MFL will take all necessary steps to protect the environment.

Though MFL has fulfilled all the compliance, TNPCB has imposed an interim compensation of Rs. 100 Lakhs vide the above referred letter uniformly for all the Red Large category industries of Manali area. Hence we request to waive this penalty amount to MFL.

However we are paying the Interim Environmental compensation charges of Rs.100 Lakhs to TNPCB account with protest in spite of financial constraints, in order to obey the TNPCB direction (DD attached bearing No.299592 drawn on SBI, MFL dated 17-02-2020)

Very truly yours,

With regards,


U Saravanan
Chairman & Managing Director

Copy to :

1. Joint Chief Environmental Engineer(M), TNPCB
2. DEE, Ambattur, TNPCB.

